

## SECOND SCHEDULE

(See Section 25)

### VALUE OF STAMPS FOR CERTIFICATES

#### I

For a certificate authorizing the holder to practise as a pleader—

(a) in the High Court and any subordinate Court—rupees fifty:

(b) in any Court of Small Causes in a Presidency-town—rupees twenty-five:

(c) in all other subordinate Courts—rupees twenty-five:

(d) in the Courts of Subordinate Judges, Munsifs, Assistant Commissioners, Extra Assistant Commissioners and Tahsildars, in Courts of Small Causes outside the Presidency-towns and in all Criminal Courts subordinate to the High Court—rupees fifteen:

(e) in the Courts of Munsifs and any Civil or Criminal Court of first instance not hereinbefore specifically mentioned—rupees five.

#### II

For a certificate authorizing the holder to practise as a mukhtar—

(f) in the High Court and any subordinate Court—rupees twenty-five:

(g) in any Court of Small Causes in a Presidency-town—rupees fifteen:

(h) in all other subordinate Courts—rupees fifteen:

(i) in the Courts of Subordinate Judges, Munsifs, Assistant Commissioners, Extra Assistant Commissioners and Tahsildars, in Courts of Small Causes outside the Presidency-towns and in all Criminal Courts subordinate to the High Court—rupees ten:

(j) in the Courts of Munsifs and any Civil or Criminal Court of first instance not hereinbefore specifically mentioned—rupees five.

#### III

For a certificate authorising the holder to practise as a revenue-agent—

(k) in the office of the Chief Controlling Revenue-authority and in any revenue-office subordinate to such authority— rupees fifteen:

(l) in the office of a Commissioner and in any revenue-office subordinate to a Commissioner— rupees ten:

(m) in the office of a Collector and in any revenue-office subordinate to a Collector— rupees five.